

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1269**

**TO BE ANSWERED ON THE 18<sup>TH</sup> DECEMBER, 2018/AGRAHAYANA 27, 1940 (SAKA)**

**DNA PROFILLING**

**1269. SHRI NAGAR RODMAL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is considering to make arrangement for DNA profiling for the investigation of crimes, identifying the missing persons and strengthening the judicial system;**

**(b) if so, whether the Government has fixed any time limit to make the said system fully operational; and**

**(c) if so, the details of the benefits likely to accrue from DNA profiling?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (c) DNA profiling facilities are available in three Central Forensic Science Laboratories located at Chandigarh, Kolkata and Hyderabad and CFSL (CBI), New Delhi. DNA profiling facilities are also available in several State Forensic Science Laboratories. These facilities are used for investigation of crime. Government has also introduced 'The DNA Technology (Use and Application) Regulation Bill, 2018 in Lok Sabha on 9-8-2018. The 'DNA Technology (Use and Application) Regulation Bill, 2018 proposes to facilitate establishment of identification of certain category of persons including the victims, offenders, suspects, undertrials, missing persons and unknown deceased persons. The Bill has provisions to establish a DNA Regulatory Board and setting up of National and Regional DNA Data Banks. This also has provisions for development of uniform code of practices in all laboratories involved in DNA testing, education and training of the personnel involved in justice delivery system and creating societal awareness.**

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